

**CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA**

**C.P. No050/00045/2018
Arising out of OA No. 050/00644/2012**

Date of order 05.02.2021

CORAM

**HON'BLE SHRI M.C. VERMA, MEMBER [J]
HON'BLE SHRI SUNIL KUMAR SINHA, MEMBER [A]**



1. Rajendra Kumar Mishra, Son of Sri Rama Shankar Mishra, E.S.M. Grade-III under Deputy Chief Signal & Telecom Engineer (Construction) East Central Railway, Samastipur

.....Applicants

By Advocate : Shri Sunil Kumar

Versus

1. Shri Rajeev Agarwal, the General Manager, East Central Railway, Hajipur, District- Vaishali (Bihar)-844101.
2. Shri Shailendra Kumar, the General Manager (Personnel), East Central Railway, Hajipur, District- Vaishali (Bihar)-844101.
3. Shri J.L. Das, The Chief Administrative Officer (Construction), East Central Railway, Mahendru Ghat, Patna-800006.
4. Shri Shamindan Singh, the chief Signal & Telecom Engineer (Project), East Central Railway, Hajipur, District Vaishali (Bihar)-844101.
5. Shri Sanjeev Kumar, the Deputy Chief Signal & Telecom Engineer (Construction) East Central Railway, Samastipur (Bihar)-848101.

.....Respondents

By Advocate: Shri B.K. Choudhary with Shri Kumar Sachin

**O R D E R (ORAL)
M.C. Verma, M [J]**

1. Shri B.K. Choudhary, learned standing counsel appears on behalf of alleged contemnors/respondents and submits that while getting the order in O.A. No. 644/2012, the applicant did not place some facts in their true prospect and therefore, the respondents of the O.A. had preferred Review Petition No. 24/2017 and because said Review Petition was pending and so final decision could be taken bonafidely as department

was waiting outcome of their Review applicant. That, the order passed in O.A. could have been reviewed or modified. That respondents have taken decision not to press the Review Application but to consider the case of the applicant as per Rules and he requests for three months time to take decision. He also informed that the Review Petition has not been pressed by the contemnor/respondents and has been got disposed of as not pressed for. Learned counsel for contemnor request that this contempt petition may be dropped.



2. Learned counsel for applicant of this contempt petition submits that if the alleged contemnors have decided to consider his case, then he would also not press this contempt petition and it may be dropped with liberty to get it revived in case alleged contemnor fails to honour their statement made before the Tribunal.
3. In view of the above, the contempt petition is dropped. Notices issued to the contemnors stands discharged.

(Sunil Kumar Sinha) M (A)

(M.C. Verma) M [J]

/mks/